

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3318
ANSWERED ON:12.12.2014
FINANCIAL SECTOR REFORMS
Nayak Shri B.V.;Trivedi Shri Dinesh

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has partially implemented the report of Financial Sector Legislative Reforms Commission;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the time by which the recommendations are likely to be implemented fully?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) & (b) : The regulatory authorities, namely the Reserve Bank of India (RBI), Securities and Exchange Board of India (SEBI), Insurance Regulatory and Development Authority (IRDA), Pension Fund Regulatory and Development Authority (PFRDA) and Forward Markets Commission (FMC) are voluntarily implementing the governance enhancing non legislative aspects of the Financial Sector Legislative Reforms Commission (FSLRC) recommendations within the existing legal framework. These relate to transparency in the functioning of the regulatory authorities and the process of regulation making.

On the legislative recommendations, the Government has set up Task Forces for laying down the roadmap for upgrading the existing Securities Appellate Tribunal to Financial Sector Appellate Tribunal and establishing new agencies namely, Resolution Corporation, Public Debt Management Agency and Financial Data Management Centre on 30th September 2014. Decisions on other legislative recommendations have not been taken.

(c) : No timelines have been fixed for implementing the recommendations of the FSLRC report fully.